GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:91 ANSWERED ON:13.03.2012 INTERNET FRAUD CASES Agarwal Shri Jai Prakash

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of cases registered for internet frauds in the country during each of the last three years and the current year, State-wise; and

(b) the details of conviction rate achieved thereon during the said period alongwith the measures taken by the Government to solve the pending cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (b): The States /UTs-wise details of cases registered for internet frauds and person arrested under various crime heads of IT Act during 2008-10 are attached at Annexure. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime, including cyber crimes, and also for prosecuting the accused criminals through the law enforcement machinery within their jurisdiction. The Government of India is, however, deeply concerned about crime, including the cyber crimes, and therefore, has been advising the State Governments from time to time to give more focused attention to improve the administration of criminal justice system and take such measures as are necessary for the prevention of crime. The Government has issued a comprehensive Advisory on prevention of crime on 16th July 2010 to all the State Governments and UT Administrations. The data on number of conviction under IT Act is not maintained.